

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222

Company Appeal-188/252/ND/2023

IN THE MATTER OF:

**Asstt. Commissioner of Income Tax
Circle 22(2)**

...

Appellant

Versus

**RoC Delhi &Ors. (M/s
Selection Cloth Gallery Pvt. Ltd.)**

...

Respondent

Under Section: 252(1)

Order delivered on 02.02.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant : Adv Puneet Rai, Sr. Standing Counsel

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the appellant, 2 weeks' time is granted for placing on record the assessment order as also demand notice.

List on 15.04.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**